

them under income-tax, wealth tax, estate duty and corporation tax and the action taken to realise the same;

(b) whether any CBI enquiry was ever conducted against them or any such enquiry is pending against them and the particulars thereof; and

(c) whether any raids were conducted on the residence of the directors/promoters of the company or at the premises of the company, if so, the particulars thereof and the details of recoveries made during the raids?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : (a) As per the Memorandum and Articles of Association of the company Shri D. D. Desai and Smt. Shantaben D. Desai were the promoters of the company. The names of the Directors of the company, as per the latest available balance-sheet as on 30-4-1973, are as follows :

- (1) Shri D. D. Desai, Chairman
- (2) Dr. N. D. Desai, Managing Director,
- (3) Smt. Shantaben D. Desai, Director.

There are no liabilities in regard to direct taxes against these promoters/Directors as on 31-1-1975.

In regard to outstanding liabilities, if any, in respect of Central Excise duty against these persons, the information is being collected and will be laid on the Table of the House.

(b) Information is being collected and will be laid on the Table of the House

(c) No raids were conducted by the Income Tax authorities at the residences of any of the promoters/directors of the company or at the premises of the company. Information regarding raids conducted, if any, by other authorities under

the Ministry of Finance is being collected and will be laid on the Table of the House.

Auction of Contraband Goods

*461. SHRI ANNASAHIB GOTRH-INDE : Will the Minister of FINANCE be pleased to state :

(a) whether Government are considering to discontinue auctioning of the contraband goods seized by the customs; and

(b) if so, what is the decision of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : (a) and (b) : No, Sir. Government is not considering to discontinue auctioning of the contraband goods seized by the Customs. The procedure for disposal of confiscated goods has recently been streamlined to expedite disposal. Confiscated smuggled goods are sold to consumers through Co-operative Societies and Canteens run by Central and State Agencies and also by public auction restricted to actual users and quota holders.

Visit of Dutch Trade Team to India

*462. SHRI R. S. PANDEY : Will the Minister of COMMERCE be pleased to state :

(a) whether a Dutch trade team visited this country during February, 1975 and held talks with our Government; and

(b) if so, the main features thereof and decision arrived at?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH) :

(a) No Dutch trade team as such visited India during February, 1975. However, an official delegation from the Netherlands visited India in February March, 1975 to